Unstarred Questions

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Yes Sir. The Central Government had decided that no special exemption would be granted to special category States under the GST regime. Further, even after the implementation of GST, no tax incentive would be given to Special Category States.

(b) and (c) No Sir. Under the GST regime, no exemption has been extended to Special category States and all industrial units in such States are required to pay central tax and State tax or integrated tax like a normal unit located in any State. However, Department of Industrial Policy and Promotion (DIPP) vide notification dated 05.10.2017 has notified a scheme of budgetary support by way of a percentage of refund of central tax or integrated tax paid to the Government to those units which were eligible under the erstwhile Central Excise notifications.

## Improper implementation of Mudra Loans Scheme

1190. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is aware that its flagship programme MUDRA Loans is not being implemented properly in States, if so, the details thereof;
- (b) whether it is a fact that banks are not coming forward to offer loans to the aspiring entrepreneurs thereby affecting Government of India Stand Up India programme also;
  - (c) if so, the details thereof; and
- (d) the steps being taken by the Government to instruct the bankers to provide favourable situation to the MUDRA loan seekers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Pradhan Mantri Mudra Yojana (PMMY) is being implemented in all States/Union Territories across the country. Details of number of loans and amount sanctioned under PMMY for 2015-16, 2016-17 and 2017-18 (as on 23.02.2018) is given in the Statement (See below).

(b) and (c) Since the launch of the Stand Up India Scheme on 05.04.2016, Scheduled Commercial Banks (SCBs) have sanctioned 54,733 loans under the scheme to Scheduled Castes (SCs), Scheduled Tribes (STs) and Women borrowers as on 28.02.2018. Some SCBs have so far not reported the loans extended by them under the scheme.

(d) The Government has taken various steps towards effective implementation of the PMMY scheme. These, *inter alia*, include intensive publicity campaigns, simplification of application forms, Credit Guarantee Scheme, refinance from MUDRA Ltd., nomination of Mudra Nodal Officer, weekly video conferences to monitor the progress etc.

Statement

State/UT-wise details of number of loans and amount sanctioned under

Pradhan Mantri Mudra Yojana

						(	₹ in crore)
Sl. No. State		FY 2015-16		FY 2016-17		FY 2017-18 (as on 23/02/2018)	
		No of A/Cs	Sanction Amt.	No of A/Cs	Sanction Amt.	No of A/Cs	Sanction Amt.
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	24719	218.36	3353	80.15	3337	77.64
2.	Andhra Pradesh	795688	6104.14	587569	6078.01	620637	7289.53
3.	Arunachal Pradesh	4625	74.38	6109	81.46	8717	80.25
4.	Assam	427272	1817.62	1255754	4908.3	1387444	4773.88
5.	Bihar	2451439	7553.83	37 <b>5</b> 6716	12190.6	3580230	12162.01
6.	Chandigarh	22605	212.42	19039	229.01	13047	263,47
7.	Chhattisgarh	639711	2265.5	884941	3334,27	704451	3161,89
8.	Dadra and Nagar Haveli	1236	21.72	2587	23,49	2859	26.73
9.	Daman and Diu	1109	12.43	774	12.61	868	16.42
10.	Delhi	394388	2947.68	224975	3762.95	185697	3310.61
11.	Goa	45471	399.33	31289	390.2	32934	393.11
12.	Gujarat	1086407	6034.73	1103453	7781.94	1049616	7644.07
13.	Haryana	745535	3259.27	716622	3843.53	600272	4069.71

[6 March, 2018]	Unstarred	Questions
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101

1	2	3	4	5	6	7	8
14.	Himachal Pradesh	85564	998.78	82851	1281.72	71569	1448.53
15.	Jammu and Kashmir	57974	1185.13	89712	1845.37	85774	2112.25
16.	Jharkhand	872868	2944.33	1023593	4004.13	969210	3995.27
17.	Karnataka	4459609	16861.35	3933578	18002.55	3555452	16331.52
18.	Kerala	830411	4857.68	982260	6288.62	1243824	6970.47
19.	Lakshadweep	740	6.58	473	5.64	1052	14.04
20.	Madhya Pradesh	2511191	8096.74	2683052	10506.45	2274797	10772.59
21.	Maharashtra	3535065	13806.48	3344154	17286.66	2779841	15917.17
22.	Manipur	24021	131.42	21865	156.05	23029	150.72
23.	Meghalaya	19151	166.48	23915	189.97	21258	150.69
24.	Mizoram	7772	86.5	6973	101.2	10462	124.94
25.	Nagaland	5134	85.89	11051	114.06	12132	113.49
26.	Odisha	2343261	5694.86	2606769	7891.34	3020902	9326.37
27.	Puducherry	82866	337.84	130360	490.62	114033	684.82
28.	Punjab	653973	3572.42	705569	4640.84	645833	4954.27
29.	Rajasthan	1159819	5484.95	1204837	9024.71	1241217	9263.92
30.	Sikkim	6889	59.53	19865	99.88	19765	83.03
31.	Tamil Nadu	4781567	15846.14	5309857	18052.68	4183919	17394.3
32.	Telangana	400761	3834.55	482694	3878.38	282985	3349.71
33.	Tripura	68146	372.06	253807	999.42	296742	1118.54
34.	Uttar Pradesh	3345382	12275.88	3337547	15282.61	3430417	16239.09
35.	Uttarakhand	360007	1788.39	286579	1974.12	208379	1970.88
36.	West Bengal	2628548	8033.88	4566505	15695.01	4221283	16145.2
	Total	34880924	137449.27	39701047	180528.5	36903984	181901.12

Written Answers to

Source: As per data reported by Member Lending Institutions on MUDRA Portal